THE HIMACHAL PRADESH LAND REVENUE (AMENDMENT AND VALIDATION) Act, 1996.

ARRANGEMENT OF SECTIONS

Sections:

- 1. Short title and commencement.
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- 3. Amendment of section 16.
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- 8. Amendment of section 38.
- 9. Insertion of section 38-A.
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- 11. Amendment of section 117.
- 12. Amendment of section 171.
- 13. Validation.

THE HIMACHAL PRADESH LAND REVENUE (AMENDMENT AND VALIDATION) Act, 1996

(Act No. 3 of 1996)1

Received the assent of the Governor on 7th March, 1996 and was published in Hindi and English in R.H.P.(Extra-ordinary), dated 12th March, 1996 at pages 1001-1008.

An Act further to amend the Himachal Pradesh Land Revenue Act, 1954 (Act No. 6 of 1954) and to validate certain actions taken in relation to the making or special revision of record-of-rights in the State.

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Forty-sixth Year of the Republic of India, as follows:-

- **1. Short title and commencement.** (1) This Act may be called the Himachal Pradesh Land Revenue (Amendment and Validation) Act, 1996.
- (2) It shall come into force at once except sections 2(b), 5, 6 and 10 which shall be deemed to have come into force on the 23rd day of September, 1976.

^{1.} Passed in Hindi by the Himachal Pradesh Vidhan Sabha. For Statement of Objects and Reasons see R.H.P.(Extra-ordinary), dated 15.1.1996, p. 241 & 246.

Sections 2 to 12 incorporated in the Principal Act.

13. Validation.-Notwithstanding anything contained in the Himachal Pradesh Land Revenue Act, 1954 (Act No. 6 of 1954) and rules, instructions, notifications made or issued thereunder, or in any law for the time being in force or in any judgement, decree or order of any court or other authority, where at any time after the 23rd day of September, 1976 and before the commencement of the Himachal Pradesh Land Revenue (Amendment and Validation) Act, 1996, if any record-of-rights or special revision of record-of-rights has been made in respect of lands, situated in the State of Himachal Pradesh, such making or special revision of record-of-rights shall and shall be deemed always to have been valid and shall not be questioned on the ground that the amendments made vide sections 2(b), 5, 6 and 10 of this Act were not in force at that time when such record-of-rights were made or specially revised.